

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO - 455
ANSWERED ON – 22/07/2026

STATUS OF CASES UNDER SC AND ST (PoA) ACT, 1989

455. SHRI CHANDRAKANT DAMODAR HANDORE

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the details of the total number of cases registered under the Scheduled Castes (SC) and Scheduled Tribes (ST) (Prevention of Atrocities) Act, 1989, across the country during the last three years, State-wise/UT-wise;
- (b) the number of cases currently pending investigation and the reasons for the delay, State-wise;
- (c) the details of the conviction rate in such cases over the last three years; and
- (d) the status of victim compensation distribution, including the number of victims provided relief and the total funds disbursed during this period, State-wise/UT-wise?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) The statistical data on crimes reported is compiled centrally by the National Crime Records Bureau (NCRB), Ministry of Home Affairs and publishes year wise in their publication 'Crime in India'. The published reports are available till the year 2024. As per this data the details of cases registered under the the Scheduled Castes (SC) and Scheduled Tribes (ST) (Prevention of Atrocities) Act, 1989, are at **Annexure-I**.

(b) & (c) The 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, investigation, protection of life and property of the citizens including crime against the members of SC and ST communities rest with the respective State Governments. The Central Government from time to time issues advisories to the State Government/ UT Administrations to give focused attention to effective administration of the criminal justice system with emphasis on the prevention and control of crimes against Scheduled Castes and scheduled Tribes. The details of the number of cases pending investigation and the conviction rate during the last three years are at Annexure-II (A) and (Annexure-II (B) respectively.

(d) The Department of Social Justice and Empowerment implements a Centrally Sponsored Scheme (CSS) for strengthening the machinery for enforcement of the Protection of Civil Rights (PCR) Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. Under the Scheme, Central Assistance is provided to the State Governments and Union Territory Administrations for the effective implementation of these Acts. The status of relief provided to atrocity victims, including the number of victims provided relief and the total funds/central assistance disbursed under the SC/ST (PoA) Act, 1989 during the last three years, is at **Annexure-III**.

State/UT-wise Cases Registered under SC/ST (Prevention of Atrocities) Act under Crime against Scheduled Castes (SC) and Scheduled Tribes (ST) during 2022, 2023 and 2024

S.No	State UT	2022		2023		2024	
		SC	ST	SC	ST	SC	ST
1	Andhra Pradesh	2315	396	2022	360	1818	333
2	Arunachal Pradesh	0	0	0	0	1	1
3	Assam	14	9	5	2	7	14
4	Bihar	6509	146	7064	114	7549	113
5	Chhattisgarh	323	516	250	336	268	385
6	Goa	8	1	4	2	1	7
7	Gujarat	1279	330	1373	307	1304	297
8	Haryana	1633	0	1539	0	1076	1
9	Himachal Pradesh	209	4	227	7	244	1
10	Jharkhand	674	283	604	308	566	260
11	Karnataka	1972	438	1914	434	2014	390
12	Kerala	1050	172	1128	185	1064	145
13	Madhya Pradesh	7733	2979	8232	2858	7765	3165
14	Maharashtra	2741	742	3024	773	3217	830
15	Manipur	0	1	0	3399	1	289
16	Meghalaya	0	0	0	0	0	0
17	Mizoram	5	29	0	21	2	19
18	Nagaland	0	0	0	0	0	0
19	Odisha	2902	773	2696	662	2704	599
20	Punjab	162	0	116	0	166	0
21	Rajasthan	8752	2521	8449	2453	7008	2282
22	Sikkim	3	4	0	2	1	0
23	Tamil Nadu	1761	67	1919	48	1777	55
24	Telangana	1787	545	1709	575	2058	658
25	Tripura	2	3	0	9	0	3
26	Uttar Pradesh	15368	5	15130	6	14642	8
27	Uttarakhand	114	1	102	2	153	12
28	West Bengal	104	90	102	90	116	87
29	A&N Islands	0	3	0	2	0	1
30	Chandigarh	4	0	3	0	5	0
31	D&N Haveli and Daman & Diu	0	5	1	2	2	1
32	Delhi	130	0	128	2	133	4
33	Jammu & Kashmir	6	1	21	0	19	1
34	Ladakh	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	9	0	4	0	4	0
	TOTAL (ALL INDIA)	57569	10064	57766	12959	55685	9961

Source: National Crime Records Bureau, MHA

Annexure-II (A)

State/UT-wise Cases Pending Investigation under Crime against Scheduled Castes (SC) and Scheduled Tribes (ST) during 2022, 2023 and 2024							
S.No	State UT	2022		2023		2024	
		SC	ST	SC	ST	SC	ST
1	Andhra Pradesh	1804	420	1910	404	2154	451
2	Arunachal Pradesh	0	1	0	1	0	2
3	Assam	45	26	16	10	3	5
4	Bihar	6857	95	4077	68	4938	52
5	Chhattisgarh	70	81	68	72	27	43
6	Goa	1	1	1	2	2	2
7	Gujarat	364	125	362	124	359	90
8	Haryana	366	0	374	0	254	0
9	Himachal Pradesh	62	1	79	0	79	0
10	Jharkhand	1158	725	1130	755	1046	743
11	Karnataka	650	157	454	110	336	73
12	Kerala	310	63	270	48	292	64
13	Madhya Pradesh	596	290	770	377	926	450
14	Maharashtra	1294	416	1315	433	1573	434
15	Manipur	1	6	1	3381	2	3659
16	Meghalaya	0	0	0	0	0	0
17	Mizoram	0	0	0	2	0	3
18	Nagaland	0	0	0	0	0	0
19	Odisha	177	44	61	2	70	2
20	Punjab	295	0	253	0	297	0
21	Rajasthan	1280	464	1883	687	1389	651
22	Sikkim	6	4	4	6	3	3
23	Tamil Nadu	1035	34	1111	36	1070	36
24	Telangana	813	246	975	294	955	322
25	Tripura	5	3	3	6	1	7
26	Uttar Pradesh	1580	0	999	0	1065	0
27	Uttarakhand	50	4	43	5	28	7
28	West Bengal	76	132	82	126	92	113
29	A&N Islands	0	0	0	1	0	0
30	Chandigarh	3	0	2	0	6	0
31	D&N Haveli and Daman & Diu	0	9	1	7	0	5
32	Delhi	147	1	151	2	126	0
33	Jammu & Kashmir	4	1	14	1	20	1
34	Ladakh	0	0	0	0	0	0
35	Lakshadweep	0	1	0	1	0	1
36	Puducherry	8	0	10	0	10	0
	TOTAL (ALL INDIA)	19057	3350	16419	6961	17123	7219
Source: National Crime Records Bureau, MHA							

Annexure-II (B)

State/UT-wise Conviction Rate under SC/ST (Prevention of Atrocities) Act under Crime against Scheduled Castes (SC) and Scheduled Tribes (ST) during 2022-2024

S.No	State UT	2022		2023		2024	
		SC	ST	SC	ST	SC	ST
1	Andhra Pradesh	4.0	1.4	3.1	3.8	2.4	2.7
2	Assam	-	100.0	-	0.0	0.0	-
3	Bihar	43.1	4.2	30.1	100.0	36.1	-
4	Chhattisgarh	77.4	76.6	44.7	30.9	30.2	20.9
5	Goa	0.0	100.0	0.0	0.0	0.0	0.0
6	Gujarat	4.4	8.0	7.4	11.7	5.4	4.5
7	Haryana	19.3	-	19.3	-	18.2	100.0
8	Himachal Pradesh	8.5	-	10.2	0.0	4.9	0.0
9	Jharkhand	19.6	30.9	28.6	59.5	42.2	54.1
10	Karnataka	1.4	0.8	2.2	1.4	3.2	1.9
11	Kerala	9.2	10.2	13.5	12.6	10.8	13.0
12	Madhya Pradesh	22.9	35.9	21.6	27.3	35.6	53.3
13	Maharashtra	8.9	12.1	8.9	13.6	9.3	10.9
14	Mizoram	-	66.7	-	-	-	100.0
15	Odisha	16.1	19.6	0.4	0.0	10.8	5.9
16	Punjab	27.5	0.0	14.0	-	5.7	-
17	Rajasthan	39.5	46.0	61.4	54.7	36.9	37.3
18	Sikkim	50.0	0.0	-	0.0	100.0	-
19	Tamil Nadu	21.1	0.0	12.2	0.0	11.9	0.0
20	Telangana	4.9	6.5	4.2	7.7	3.7	4.0
21	Uttar Pradesh	80.2	-	70.0	-	73.3	-
22	Uttarakhand	0.0	-	66.7	-	38.5	-
23	West Bengal	0.0	2.9	2.7	11.9	1.8	0.0
24	Chandigarh	0.0	-	100.0	-	-	-
25	Delhi	0.0	-	33.0	0.0	23.1	0.0
	TOTAL (ALL INDIA)	34.1	28.1	32.4	24.6	33.9	33.2

Source: National Crime Records Bureau, MHA**Conviction Rate = (Cases Convicted) / (Cases in which Trials Completed) x 100**

As per the NCRB data, the States of Arunachal Pradesh, Manipur, Meghalaya, Nagaland and Tripura, and the Union Territories of Andaman and Nicobar Islands,, Dadra and Nagar Haveli and Daman and Diu, Jammu and Kashmir, Ladakh, Lakshadweep, and Puducherry have not applicable any conviction rate for the year 2022, 2023 and 2024.

State/UT wise status of the number of victims provided relief and total Central assistance released to States/UTs under the Scheme.

	State/UT	2022-23		2023-24		2024-25	
		Central assistance released (in lakhs upto two decimal points)	No of victims provided relief	Central assistance released (in lakhs upto two decimal points)	No of victims provided relief	Central assistance released (in lakhs upto two decimal points)	No of victims provided relief
1.	Andhra Pradesh	1183.27	11442	1467.41	3048	0.00	4554
2.	Assam	0.00	2	54.37	2	0.00	4
3.	Bihar	4489.00	7243	3762.80	14795	4633.54	15443
4.	Chhattisgarh	1010.97	1529	1337.53	1079	1687.49	1338
5.	Goa	0.00	0	24.62	0	55.62	0
6.	Gujarat	424.70	1623	2980.87	2195	3012.33	2659
7.	Haryana	2981.56	2014	2943.04	1601	2874.57	1514
8.	Himachal Pradesh	357.25	341	260.52	410	203.82	540
9.	Jharkhand	0.00	556	81.35	300	0.00	274
10.	Karnataka	3098.50	3090	4000.37	3740	4865.61	5167
11.	Kerala	240.84	1492	1131.75	445	236.16	626
12.	Madhya Pradesh	3182.23	6582	6348.53	10834	8811.78	19359
13.	Maharashtra	1283.04	2869	3727.65	3339	2452.46	5661
14.	Odisha	2145.82	3135	5802.79	2647	3848.72	2402
15.	Punjab	0.00	119	0.00	158	0.00	123
16.	Rajasthan	6586.54	15474	4255.34	7308	1862.42	10269
17.	Sikkim	0.00	0	4.65	0	9.26	0
18.	Tamil Nadu	1788.09	3870	3659.44	5586	3218.44	5586
19.	Telangana	936.47	2500	899.53	2332	1618.63	3635
20.	Tripura	0.00	9	11.03	0	19.84	0
21.	Uttar Pradesh	9153.75	23828	9795.35	19240	8948.63	20074
22.	Uttarakhand	0.00	116	100.48	154	118.55	229
23.	West Bengal	23.94	319	369.19	347	464.44	430
24.	Chandigarh	170.50	0	173.00	0	161.99	0
25.	D&NH & D & Diu	15.00	0	0.00	0	8.00	1
26.	NCT of Delhi	40.52	0	18.00	65	59.93	45
27.	Jammu & Kashmir	0.00	0	0.00	7	55.02	0
28.	Ladakh	0.00	0	0.00	0	7.75	0
29.	Lakshadweep	0.00	0	0.00	0	0.00	0
30.	Puducherry	33.95	19	138.76	35	85.03	32
31.	NHAA	124.78	0	181.59	00	168.97	0
32.	Publicity (M/O I&B)	0.00	0	0.00	00	40.00	0
	Total	39270.72	88172	53530.05	79667	49529.11	99965